

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURSHOTTAM KAUSHIK): (a) In the interest of greater and more effective co-ordination between the two Air Corporations it was decided that there should be a common full-time Chairman for the two Boards as from 1st February, 1978.

(b) Yes, Sir.

(c) It was not necessary.

12.00 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT 1963 AND CARDAMOM (AMENDMENT) RULES, 1977.

वाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्रालय में राज्य मंत्री (श्री कृष्ण कुमार गोयल) : अध्यक्ष महोदय, मैं श्री आरिफ बेग की ओर से निम्नलिखित पत्र सभा-पटल पर रखता हूँ :—

(1) निर्यात (गुण-प्रकार नियंत्रण तथा निरीक्षण) अधिनियम, 1963 की धारा 17 की उप-धारा (3) के अन्तर्गत निम्नलिखित अधिसूचनाओं (हिन्दी तथा अंग्रेजी संस्करण) की एक-एक प्रति :—

(एक) मछली तथा मछली उत्पादों का निर्यात (गुण-प्रकार नियंत्रण तथा निरीक्षण) नियम, 1977, जो दिनांक 31 दिसम्बर, 1977 के भारत के राजपत्र में अधिसूचना संख्या सां० आ० 4008 में प्रकाशित हुए थे ।

(दो) निर्यात निरीक्षण परिषद् कर्मचारी (वर्गीकरण, नियंत्रण तथा अपील) नियम, 1978, जो दिनांक

7 जनवरी, 1978 के भारत के राजपत्र में अधिसूचना संख्या सां० आ० 42 में प्रकाशित हुए थे ।

(तीन) निर्यात निरीक्षण एजेंसी कर्मचारी (वर्गीकरण, नियंत्रण तथा अपील) नियम, 1978, जो दिनांक 7 जनवरी, 1978 के भारत के राजपत्र में अधिसूचना संख्या सां० आ० 43 में प्रकाशित हुए थे ।

(चार) भुनी तथा नमकीन काजू गिरी निर्यात (निरीक्षण) नियम, 1978, जो दिनांक 28 जनवरी, 1978 के भारत के राजपत्र में अधिसूचना संख्या सां० आ० 276 म प्रकाशित हुए थे ।

[Placed in Library. See. No. LT-1668,78].

(2) इलायची अधिनियम, 1965 की धारा 33 की उप-धारा (3) के अन्तर्गत इलायची (संशोधन) नियम, 1977 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति, जो दिनांक 17 दिसम्बर, 1977 के भारत के राजपत्र में अधिसूचना संख्या सां० सा० नि० 1678 में प्रकाशित हुए थे ।

[Placed in Library. See No. LT-1669/78].

FOREIGN CONTRIBUTION (REGULATION) AMENDMENT RULES, 1977

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): I beg to lay on the Table a copy of the Foreign Contribution (Regulation) Amendment Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 860(E) in Gazette of India dated the 29th December, 1977 under sub-section (3) of section 30 of the Foreign Contribu-

tion (Regulation) Act, 1976. [Placed in Library. See No. LT-1670/78].

INCOME-TAX (AMENDMENT) RULES, 1978 NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND UNDER CENTRAL EXCISE RULES 1944 AND ANNUAL REPORT OF GENERAL INSURANCE CORPORATION FOR 1975

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): On behalf of Shri Zulfiquarullah, I beg to lay on the Table:—

(1) A copy of the Income-Tax (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 24(E) in Gazette of India dated the 18th January, 1978, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-1671/78.]

(2) A copy of Notification No. G.S.R. 79(E) (Hindi and English versions) published in Gazette of India dated the 21st February, 1978, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in Library. See No. LT-1672/78.]

(3) A copy each of Notifications No. G.S.R. 38(E) to 40(E) published in Gazette of India dated the 24th January, 1978, issued under the Central Excise Rules, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-1673/78.]

(4) A copy of the Annual Report (Hindi and English versions) on the working and affairs of the General Insurance Corporation of India and its subsidiaries for the year ended 31st December, 1975. [Placed in Library. See No. LT-1674/78.]

12.01 hrs.

MESSAGES FROM RAJYA SABHA.

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st March, 1978, has passed the enclosed motion referring the Press Council Bill, 1977 to a Joint Committee of the Houses, and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

“That the Bill to establish a Press Council for the purpose of preserving the freedom of the Press and of maintaining and improving the standards of newspapers and news agencies in India be referred to a Joint Committee of the Houses consisting of 30 members; 10 members from this House, namely:—

1. Shri Rabi Ray
2. Shri Dinesh Singh
3. Shri J. S. Tilak
4. Shri Rishi Kumar Mishra
5. Shri Shrikant Verma
6. Shri Sitaram Kesri
7. Shri Jagjit Singh Anand
8. Shri P. Ramamurti
9. Shri E. R. Krishnan
10. Shri Lal K. Advani.

and 20 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;